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SATEMENT

The main reasons for not agreeing to the restoration of 5% commission on ordinary tickets are as under:

- (i) The Travel Agents are primarily expected to procure promotional traffic. For his reason they are paid commission t 10% of the value of tickets issueil to the overseas tourists visiting Indi . In respect of Indian travellers alse they are being paid commission it 5% of the value of Air-conditior x\ and First class tickets issued by tliem in conjunction with sea or air t avel, tickets issued for excursion parties travelling in reserved carriages or pecial trains and circular tour tickets. For the general passenger traffic at equate booking facilities have been provided by the Railways themselves a stations and no particular canvassiru is required to secure the traffic. Hence a rate of more than 3% cor imission is not warranted on the sale < f such tickets.
- (ii) Witl the merger of the passenger-fare tax in the basic fare from 1-4-61, the Travel Agents are indirectly getting commission on the tax element of the lare also which they were not getting earlier.
- (iii) With the increases made in the passengei fares from time to time, the commissi)n of the Travel Agencies has also increased correspondingly; and
- (iv) From 1959, the Travel Agencies have be in allowed to collect a service charge of 1% on the sale of card tickets which they were not entitled to pre--iously.

SETTING UP O ANCILLARY INDUSTRIES IN HA TA AND RANCH

- ◆174. SHRI SURAJ PRASAD: Will the Minister o STEEL AND HEAVY ENGINEERING be pleased to state:
- (a) whether it is a fact that some ancillary industries have been started in Hatia and l'anchi to help the Heavy

Engineering Corporation in manufacturing machinery and other components;

to Questions

- (b) whether it is also a fact that these industries which were started with the help of the Government of India are not manufatcuring machinery for the Heavy Engineering Corporation, but are supplying the parts manufactured in other States; and
- (c) if so, the action taken by Government in this regard?

THE MINISTER OF STEEL AND HEAVY ENGINEERING (SHRI B. R. BHAGAT): (a) Yes, Sir.

- (b) No, Sir. The ancillary industries are supplying manufactured items after processing raw materials supplied by Heavy Engineering Corporation or, in a few cases, obtained by direct purchase from the market.
 - (c) Does not arise.

PAVEMENT DWELLERS IN CALCUTTA

475. SHRI SASANKASEKHAR SANYAL: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:

- (a) the number of pavement dwellers in Calcutta, at present;
- (b) the number of beggars, unemployed persons and persons employed below subsistence level among them and how many of them were born on the footpaths: and
- (c) the kind of relief, if any, given to these pavement dwellers by Government?

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANUMANTHAIYA): (a) to (c) The requisite information about the pavement dwellers is not available with the Government. A recent survey of beggars carried out by the West Bengal Government indicates an existence of over 30,000 beggars in the city. The problems of the beggars, including those among the pavement dwellers, are being dealt with under the Bengal Vagrancy Act, 1943.